

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 3/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: SFIO
Vs
Deccan Chronicle Holding Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ajeet Kumar Srivastava,	Prosecutor, SFIO	- Petitioner	
2.	RAJSEKHAR RAO GAURI PURI	ADV.	for R-30	
3.	Ms. Purnan Kumari	Adv.	for R-29/Mayar	
4.	Kunal Dutta Vivek Gupta	Adv Adv	for R-37440	
5.	DIVYAN AGARWAL ASHWIN NAYAR	ADV ADV	for R-35	
6.	Kamal Shankar Atul. N	Adv Adv	for R-19	
7.	URMILJEST L.A	ADV	SFIO	
8.	JASMEET SINGH	CGSC	SFIO] Peti.
9.	ASTHA SHARMA	ADV.	SFIO	
10.	SIDDHANT KANT	ADV	R-13	
11.	ALOK DHIR	ADV	R-1] → R-2
12.	MANEESHA DHIR	ADV	R-2	
13.	VARSHA BANERJEE	ADV		

contd/-

ORDER

These petitions vide CP No. 3/2014, 43 to 61/621A/2015 & 05(ND)/2017 filed under Section 388 B have continued for hearing firstly with the erstwhile Company Law Board and then with the National Company Law Tribunal on the basis of CLB regulations. However, the Appellate Tribunal in Company Appeal No. (AT) No. 03/2017 titled as 63 Moons Technologies Ltd. v. Union of India & Ors. has opined that the adjudication in such like matter should be undertaken by the respective Benches who have territorial jurisdiction over such matters. The view of the Appellate Tribunal emerges from the interpretation of Section 419 read with notification conferring territorial jurisdiction on various Benches of the Tribunal issued on 01.01.2016.

In view of the above, we direct that the matter be placed before the jurisdictional Tribunal. The registry is directed to send the file to the NCLT, Hyderabad at the earliest. The parties shall appear before the Hyderabad Bench of NCLT on 22.05.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

24.4.2017
Vineet